

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. MA. 153 of 1997
(O.A. 80 of 1997)

Date of order : 29.4.97.

Present : Hon'ble Dr. B.C.Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

R. N. GHOSH

VS.

UNION OF INDIA & ORS.

For applicant : Mr. K. Sarkar, Counsel.

For respondents : Mr. M.S.Banerjee, Counsel.

Mr. J.K.Biswas, Counsel for ~~original~~ applicants.
Mr. S.K.Mitra, Counsel.

This M.A. has been filed with the prayer that the direction given in the order dated 6.3.97 passed in O.A. 80 of 1997 be modified and partially vacated to the effect that the DPC convened by the GSI authority may be allowed to function so far as consideration of the present applicant is concerned for the post of Dy. Director General (Geology). The present applicant contends that he is senior to all the private respondents in O.A. 80 of 1997. The applicant also contends that in view of the interim order dated 6.3.97, the respondents are not taking any action whatsoever in making selection or giving promotion for the post of Dy. Director General (Geology), although the applicant is suffering.

2. We have heard the submissions of all the parties. Accordingly, it is ordered that the interim order dated 6.3.97, as set out in annexure A to the M.A., is modified to the effect that the respondents are directed not to give any promotion to any of the private respondents in the said O.A. till the reply is filed in this case by the respondents.

3. Plain copy of this order may be handed over to all the parties.

4. This disposes of the M.A. without passing any order as regards costs.

MEMBER (J)

MEMBER (A)